

**(i) Capacity Building of Insolvency Professionals, and  
(ii) Amendment to the IBBI (Insolvency Professionals) Regulations, 2016**

The Governing Board considered the Board Note and approved the proposals therein except for the following:

(a) The eligibility for admission to the Graduate Insolvency Programme may be reviewed to include other qualifications in addition to CA, CS, CMA, Law and Management. It advised that the detailed structure along with curriculum and delivery mechanism may be brought before the Governing Board for its consideration; and

(b) It desired further inputs on proposals relating to turnover based fees proposed on insolvency professionals and insolvency professional entities, recognition fee from insolvency professional entities and relating to Professional Development Fund.

(c) Question No. 3 in section E of the Form A to the IBBI (IP) Regulations, 2016 may be modified not to seek declaration as an undischarged insolvent, but require submission of status of solvency.